

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY

APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN, M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY, M(J)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 22-12-1992

ORDER/JUDGMENT:

R.A./ C.A./M.A. No.

in

O.A. No. 1035/92

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

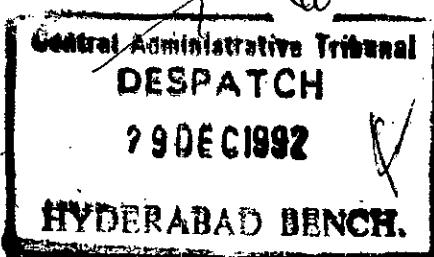
Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.



To

1. The Sub-Divisional Officer, Telecommunications, Rajahmundry-103.
2. The Telecom District Manager, Rajahmundry-103.
3. One copy to Mr.K.L.Narasimha, Advocate 2-2-186/17/C/1, Bagh Amberpet, Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Additional CGSC.CAT.Hyd.
5. One copy spare.

pvm.

*30000/-
P.G. 27/10/01*

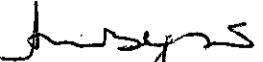
Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

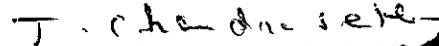
This is an application filed under Section 19 of the Administrative Tribunals Act to set aside the termination of the applicant as Casual Labour w.e.f. 1.2.1992 and also further direct the respondents to regularise his services after confirmation of temporary status.

Today we have heard Mr.K.L.Narasimham, Advocate for the applicant and Mr.N.V.Kaghava Reddy, Standing Counsel for the respondents at the admission stage.

The applicant had put in a representation dated 15.2.1992 to the competent authority to take him back into service and also to regularise his services. The said representation seems to be not yet decided by the competent authority. So, in view of this position we are of the opinion that it would be just, fit and proper to dispose of this O.A. by giving appropriate directions to the respondents.

Hence we direct the respondents to pass final orders on the representation of the applicant dated 15.2.1992 within 3 months from the date of the communication of the order. Further, we direct the respondents to reengage the applicant provided (1) if there is work (2) juniors to the applicant are engaged. If the applicant continues to be aggrieved by the action of the respondents, he will be at liberty to approach this Tribunal afresh in accordance with law. The parties shall bear their own costs.


(A.B.GORATHI)
Member (Admn.)


(T.CHANDRASEKHA
Reddy
Member (Judl.)

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1035/92

Date of Order: 22.12.1992.

BETWEEN :

M.Srinivasa Rao

.. Applicant.

A N D

1. The Sub-Divisional Officer,
Telecommunications,
Rajahmundry - 533 103.

2. The Telecom District Manager,
Rajahmundry - 533 103.

.. Respondents.

Counsel for the Applicant

.. Mr.K.L.Narasimham

Counsel for the Respondents

.. Mr.N.V.Raghava Reddy

CORAM :

HON'BLE SHRI A.B.GORTHI, MEMBER ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

D.A.No. 1035/92

T.A.No.

Dt. of Decision: 22.12.1992.

M.Srinivasa Rao

Petitioner

Mr.K.L.Narasimha

Advocate for
the Petitioner
(s)

Versus
The Sub-Divisional Officer, Telecommunications,

Rajahmundry - 533 103 and another.

Respondent.

Mr.N.V.Raghava Reddy

Advocate for
the Respondent
(s)

COGRAM:

THE HON'BLE MR. S.B.Gorthi, Member (Admn.)

THE HON'BLE MR. T.Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

av1/

I
(HABG)
M(A)

J
(HTCSR)
M(J)